



2026:AHC:48817

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 148 of 2026

Ajay Kumar Patel

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. In compliance of the order dated 20.1.2026 passed by this Court, learned Standing Counsel has filed a copy of the instructions today in Court which is taken on record. He submits that, as per instructions, the objection will be decided within a period of four months.

2. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

3. This writ petition has been filed, inter alia, seeking following relief:

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to decide the Case No 1896/ 2025 (Computer Case No T202554141878041896) Shivnath Vs State under section 94 (2) of U.P.C.H Act, 1953 pending before him (Consolidation Officer Chandauli), within stipulated period as fix by this Hon'ble court, within stipulated period as fix by this Hon'ble court."

4. It has been submitted that the matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

5. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforesaid objection (case).

6. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of ten months from the date of receipt of a certified copy of this order, if there

is no other legal impediment.

7. With the aforesaid direction, present application is **disposed of**.

March 10, 2026
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(Dinesh Pathak,J.)